

ITEM NO.65

COURT NO.11

SECTION PIL-W

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Writ Petition(s)(Criminal) No(s). 406/2023

TUSHAR GANDHI

Petitioner(s)

VERSUS

STATE OF UTTAR PRADESH & ORS.

Respondent(s)

(FOR ADMISSION and IA No.181890/2023-EXEMPTION FROM FILING  
AFFIDAVIT)

Date : 06-09-2023 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ABHAY S. OKA  
HON'BLE MR. JUSTICE PANKAJ MITHAL

For Petitioner(s)

Mr. Shadan Farasat, AOR  
Ms. Mreganka Kukreja, Adv.  
Ms. Hrishika Jain, Adv.  
Ms. Natasha Maheshwari, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following  
O R D E R

Issue notice returnable on 25<sup>th</sup> September, 2023.

Liberty is granted to serve the standing counsel for  
the respondent-State of U.P., in addition.

We direct the Superintendent of Police,  
Muzaffarnagar, Uttar Pradesh to file a report in this  
Court about the steps taken in the investigation and also  
steps taken to protect the victim as well as the parents  
of the victim. The report to be filed before the next  
date.

A copy of this order shall accompany the notice.

(ANITA MALHOTRA)  
AR-CUM-PS

(AVGV RAMU)  
COURT MASTER